

Kendriya Vidyalayas decided upon upto August 27, 1998 have since been ordered;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) to (c) The admissions approved by the Committee upto 20.8.98 and for which admission intimations were sent to Vidyalayas by Kendriya Vidyalaya Sangathan before 28.8.98 were ordered for admission considering each case on merit.

#### Special Task Force

193. DR. T. SUBBARAMI REDDY :  
SHRI RAVI SITARAM NAIK :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether during the recent meeting of Chief Ministers of Northern States it was decided to set up a special Task Force to evolve a mechanism to check inter-State crimes and tackle the problem being created by terrorists and criminal gang;

(b) if so, the details thereof;

(c) whether the Union Government have given directions to various States to establish inter-State agencies and coordinate jointly for tackling the militant activities; and

(d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) The Union Home Minister convened a Meeting of the Chief Ministers of Delhi, Punjab, Jammu & Kashmir, Uttar Pradesh, Himachal Pradesh, Haryana and Rajasthan on 14.10.1998 to review the action being taken by these States to curb terrorist activities. The Meeting, among others, recommended setting up of a Special Task Force to evolve and implement an Action Plan to identify and tackle the problems being created by terrorists and criminal gangs for coordinated operations against inter-State criminals, greater coordination of intelligence and strategy, amending of old laws for effective countering of strategies adopted by criminals, and strengthening of State Police forces, etc. Concerned State Governments have been requested to take immediate steps to implement the decisions taken at the meeting.

#### Assistance for Essential Commodities

194. SHRI P. SANKARAN : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the Government propose to extend financial assistance to State Government for market intervention operation to curtail abnormal price rise in essential commodities;

(b) if so, the amount earmarked for this purpose. State-wise;

(c) whether all the States have removed the restrictions on inter-State movement of essential commodities; and

(d) if not, the steps taken by the Government to remove such restrictions?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) and (b) A proposal for extending financial assistance on a matching basis to State Governments/UTs for market intervention in respect of perishable essential commodities as a last resort has been formulated. No final decision has been taken so far.

(c) and (d) One of the decisions which emerged in the Chief Ministers Conference held on 27/11/1998 was to remove informal restrictions imposed by the State Governments on inter-State movement of essential commodities. A number of State Governments have removed restrictions on the movement of essential commodities. The Government has requested the remaining State Governments to remove restrictions at the earliest.

#### Rent Control Tribunal

195. SHRI A.C. JOS : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Union Government have urged the States and UTs to set up Rent Control Tribunals by suitably amending their respective Rent Acts;

(b) if so, the details thereof; and

(c) the steps taken in this regard?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI) : (a) to (c) Yes, Sir. The Ministry of Urban Affairs & Employment has written to the States and UTs to suitably amend their Rent Control Legislations. Model Legislation was communicated to the States/UTs. The Model